

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1923/ND/2019

In the matter of :

Satkar Logistics (P) Ltd

.. PETITIONER

Vs.

SNJ Trade Link (P) Ltd.

.RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 24.9.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)


For the Petitioner /Op. Creditor : Mr. Ketan Madan, Mr. Himsnshu Harbola, Advocates


For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the Petitioner is present. Upon notice, the Corporate Debtor is being represented by Mr. RishabhKapur, Advocate and represents that Vakalatnama has been filed on 20.9.2019 and a copy of the same will be made available within a day or two to Ld. Counsel for the Petitioner. Upon receipt of a copy of the Petition along with annexures, the Corporate Debtor shall file its reply within 7 days from today. This Tribunal has been apprised that a Petition under Section 241-242 is pending before the NCLT. In the circumstances, we direct the Petitioner to file true copies of the Minutes of Board Resolution authorizing Mr. Hirendder Singh, who filed this Petition along with details of directors who attended the Meeting of Board of Directors held on 06.9.2019. Let the same be complied within a week with an affidavit to be filed.

Post the matter for enquiry on 24.10.2019.


(K.K. Vohra)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit